



Endorsement on A1- 1922/22 Dated 22.02.2022 of District Court, Kozhikode.

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information & necessary action. They are requested to obtain and forward applications, if any, from willing and eligible candidates **on or before 28. 02. 2022.**

(By Order)


Sheristadar.



To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

C5-6587/2022

Ernakulam-682031
Email: Csec.hc-ker@gov.in
Phone: 0484-
256295
Date: 18/02/2022

OFFICIAL MEMORANDUM

Sub: Deputation to various bodies under Kerala State Legal Services Authority- Applications called for - Reg.

Ref: 1. Notification No.1 of 2022 dated 25/01/2022 of the Kerala State Legal Services Authority.
2. High Court O.M. C3-45401/2017/C5 dated 05/07/2019.

Copy of the reference cited 1st is forwarded herewith to the undermentioned officers and they are requested to obtain and forward the applications for deputation from willing and eligible candidates working in their respective jurisdiction. The following specific directions are also issued to the District Judge/Chief Judicial Magistrate concerned.

1. The employees shall be advised to submit the detailed grounds for applying for deputation with proof in support, if any, in the application.

2. The applications shall be examined and screened with reference to the guidelines issued as per the O.M referred 2nd above and the remarks on each of the application shall be furnished .

3. If PSC ranked list is not available to fill up the resultant direct recruitment vacancy, then applications for deputations need not be forwarded.

4. A report as to how the work of the Court will be managed during the period between the date of relief and the date of joining of substitute/fresh hand, in the event of deputation.

5. The period of all deputations in the service of the applicant with the bodies therein should be furnished.

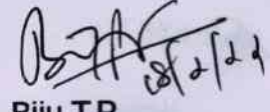
6. If the employee is due for promotion within one year, which involves change of duty , the application need not be forwarded.

Consider
2/2/22

7. Willingness once given shall not be allowed to withdrawn.

The applications should be accompanied with the **Biodata, NOC and statement under Rule 144, Part I KSR**, so as to reach this office on or before **04/03/2022.**

(By Order)



Biju T.P.
Assistant Registrar

Encl:As above

To

All District Judges

All Chief Judicial Magistrates

The IT section, High Court (for publishing in the High Court website)

Proforma

Name & Designation	Date of entry in service	Details of previous Deputation if any	Date of declaration of probation	Grounds

Place:
Date:

(Signature)
Name of applicant

Signature
(District Judge/Chief Judicial Magistrate)



KERALA STATE LEGAL SERVICES AUTHORITY

Niyama Sahaya Bhavan, High Court Compound, Ernakulam, Kochi - 682031
Tele/ Fax: 2396717, e-mail: kelsakerala@gmail.com, Website: www.kelsa.nic.in

No.166/D/2022/KeLSA

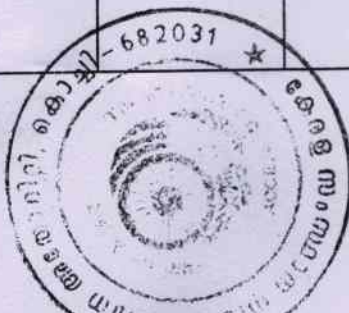
25.01.2022

NOTIFICATION NO.1 OF 2022

The following posts in various Legal Services Institutions in Kerala will be filled up by deputation. The bio-data and statement under Rule 144 Part I K.S.R. of willing and eligible candidates, together with the No Objection Certificate from the Head of the Department shall be forwarded so as to reach this office on or before 24.02.2022. *The basic pay of the applicant should be within 7 increment (upto 7th) stage of the basic pay of the prescribed scale for the post.*

Office of the Kerala State Legal Services Authority

Sl.No.	Name of Post	No. of post vacant	Station	Method of Appointment
1	Section Officer (51400-110300)	1	KeLSA Headquarters Ernakulam	By deputation from the category of Section Officer in the Law Department or similar category of officers from the Kerala High Court Service or from any other state services. In the event of non availability of qualified and suitable candidates applications received from candidates in lower category (Assistant Section officer/ Head Clerk etc.) will be considered for appointment with the approval of Government.
2	Assistant Gr.I (41300-87000)	1	KeLSA Headquarters Ernakulam	By deputation from the category of Legal Assistant Gr II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.



Office of the District Legal Services Authority

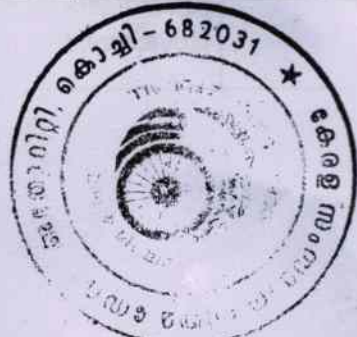
Sl No.	Name of Post	No. of post vacant	Station	Method of Appointment
1	Clerk cum Typist (39300-83000)	1	Kannur	By deputation from the category of Typist Gr.I from any Government Departments
2	Office Attendant (23000-50200)	3	Kollam, Kottayam, Ernakulam	By deputation from the category of peons from any Government Departments

Office of the Taluk Legal Services Committee

Sl. No.	Name of Post	No. of post vacant	Station	Method of Appointment
1	Secretary (41300-87000)	7	Ranny, Vaikom, Peermade, North Paravoor, Chavakkad, Kodungallur, Ernad	By deputation from the category of Legal Assistant Gr II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government
2	Clerk cum Typist (27900-63700)	3	Karunagapally, Kuttanad, Taliparamba	By deputation from the category of Typist Gr.II from any Government Departments.

Office of the ADR Centre. District Level

Sl.No.	Name of post	No. of post vacant	Station	Method of appointment
1	Clerk, ADR Centre, District Level (41300-87000)	1	North Paravoor	By deputation from the category of Legal Assistant Gr II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services having a degree of Law



Member Secretary
(District Judge)